1

CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

20.09.2011

OA No.428/2011

. Mr. C.B.Sharma, counsel for the applicants

Heard the learned counsel for the applicant.

The OA stands disposed of at admission stage by a separate order for the reasons dictated therein.

(JUSTICE K.S.Rathore)
Judl. Member

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

Jaipur, this the 20th day of September, 2011

Original Application No.428/2011

CORAM:

HON'BLE MR. JUSTICE K.S.RATHORE, MEMBER (JUDL.)

- 1. Gopal Lal Kumawat s/o Shri Suraj Mal Kumawat, r/o 132, Subhash Colony, Shastri Nagar, Jaipur and presently working as Sr. T.O.A. (G) under AGM (Vig.), Office of PGMTD, BSNL, M.I.Road, Jaipur.
- 2. Devaki nandan Sarolia, s/o Shri Ram Sahai Sharma, r/o 1045, Rani Sati Nagar, Jaipur and presently working as Sr. T.O.A. (P) under SDM (S-III), Office of PGMTD, BSNL, M.I.Road, Jaipur
- 3. Hanuman Singh s/o Shri Bhanwar Singh r/o III/184, Sanchar Vihar Colony, Malviya Nagar, Jaipur and presently working as Sr. T.O.A. (G) under CO (CSC), Bajaj Nagar, Office of PGMTD,, BSNL, M.I.Road, Jaipur
- 4. Babu Lal Dhanka s/o Shri Surja Ram r/o 324, Devi Nagar, New Sanganer Road, Jaipur and presently working as Sr. T.O.A. (P) under SDE (MIS), Office of PGMTD, BSNL, M.I.Road, Jaipur

.. Applicants

(By Advocate: Shri C.B.Sharma)

Versus

- 1. Bharat Sanchar Nigam Limited through its Chairman and Managing Director, Corporate Office, Bharat Sanchar Bhawan, Harish Chandra Mathur Lane, Jan Path, New Delhi.
- 2. Union of India through its Secretary, Department of Communications, Ministry of Communications and Information Technology, Sanchar Bhawan, 20, Ashoka Road, New Delhi.

- 3. Principal General Manager, Telecom District, BSNL, M.I.Road, Jaipur
- 4. Accounts Officer (EStt.), Office of Principal General Manager, Telecom District, BSNL, M.I.Road, Jaipur

.. Respondents

(By Advocate:)

ORDER (ORAL

The grievance of the applicants is that they have been directed vide letter dated 19.7.2011 to deposit the amount of LTC advance taken by them, otherwise the same will be recovered from the salary of the applicants. Against this recovery order, the present OA has been preferred.

I have heard the learned counsel appearing for the applicants at admission stage. I am of the view that since the applicants have not filed any representation to the redressal respondents for of their grievance before approaching this Tribunal, as such, the applicants are directed to submit representations with detailed submissions which have been made in this OA before the respondents within 15 days from the date of receipt of a copy of this order and respondents are directed to consider the same by passing a reasoned and speaking order in accordance with provisions of law expeditiously but in any case not later than one months from receipt of such representations. Till then, no recovery shall be made from the salary of the applicant.

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- 3. The applicants are at liberty to file substantive OA, if any adverse order is passed against them.
- 4. With these observations, the OA stands disposed of at admission stage.

(JUSTICE K.S.RATHORE)

Judl. Member

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